



2026:AHC:53043

**HIGH COURT OF JUDICATURE AT
ALLAHABAD
WRIT - C No. - 754 of 2026**

Smt. Urmila Devi

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Samya Lal Pandey, Vidya Kant Tripathi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State and perused the record.

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.2- Sub Divisional Magistrate, Handia, Tehsil Handia to decide the Case No.2627 of 2017 (Computer Case No.T20190230402627 under Section 35 (2) U.P. Revenue Code, 2006 expeditiously.

4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been

taken in the matter.

5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.2 to decide the aforesaid case strictly in accordance with law most expeditiously and preferably within a period of six months but without granting unnecessary adjournment unless there is no legal impediment.

March 16, 2026

Pramod Tripathi

(Prakash Padia,J.)